

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 131/(MAH)/2008  
CA No.

CORAM:

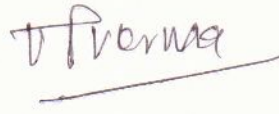

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2016

NAME OF THE PARTIES: Mr. Sajid Amir Khan  
V/s.  
M/s. R. F. Properties & Trading Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	V. P. VERMA	Adv. for Respondent	
	Adv. Divya Prasad i/b R. Bhargava	Adv. for Petitioner	

Order

CP. No. 131/397-398/CLB/MB/MAH/2008

Both the parties present.

This Bench has referred the order passed by the Company Law Board on 31.03.2009, where in it was stated that proceedings are stayed. At this juncture there is no change in the circumstances and hence now this bench cannot take up the matter for hearing.

Both the counsels represented that an appeal is pending before the Hon'ble High Court of Rajasthan (Jaipur) and the same position continues as on date also.

The parties are at liberty to mention the matter after the disposal of proceedings before the Hon'ble High Court of Rajasthan. However, the matter is posted to 07.11.2016.

**sd/-**

(M.K.Shrawat)  
Member (J)

**sd/-**

(V.Nallasenapathy)  
Member(T)

Dated 2<sup>nd</sup> September, 2016